

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

**Civ.DJ No. 220/2020
Ms.Shivani Juneja & anr. Vs.
Surinder Singh Juneja and anr.**

**THROUGH CISCO WEBEX VIDEO
CONFERENCING
18.07.2020 (11.26 a.m. to 11.32 a.m.)**

**Amendment application alongwith amended
plaint received on court email ID from the Filing
Section, West, THC, Delhi and the same has been
put before the undersigned by the reader of the
court through email.**

Pr: Ms.Rhythm Sheel Srivastava, Ld.counsel for
plaintiffs.

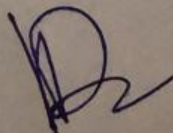
(M.No.8447689629)

(Email ID: advocaterhythm12@gmail.com)

Sh.Digvijay Singh, Ld.counsel for defendants.

(M.Nos. 9313563111 and 9312563111)

(Email ID: adv_digvijaysingh@yahoo.com)

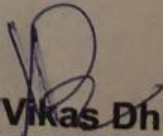


Today, it is submitted by Id.counsel for plaintiffs that she could not file the hard copy of the suit alongwith annexures due to extension of suspension of work. However, she undertakes to file the original suit and the amendment application alongwith the amended plaint within 15 days from the re-opening of courts.

Ld.counsel for defendant admits regarding receipt of application for amendment of the plaint and amended plaint and he seeks some time for filing an appropriate reply. Same granted.

Put up on 20.08.2020 for reply and arguments.

A copy of order be sent to the Id.counsel for plaintiffs and Id.counsel for defendants through email / whatsapp.


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
18.07.2020